

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABA

O.A.NO. 746/95.

Date of Order: 29-6-95.

Between:

C.N.Balakrishna.

Applicant..

and

1. The Sub Divisional Officer,  
Telecommunication,  
Kamareddy, Nizamabad Dist.
2. The Telecom District Engineer,  
Nizamabad.
3. The Chief General Manager,  
Telecommunication,  
Doorsanchar Bhavan,  
Hyderabad.

..

Respondents.

For the Applicant: Mr. K.Venkateswar Rao, Advocate.

For the Respondents: Mr. N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.A.B.GORTHI : MEMBER(ADMN)

...Contd..2

O.A.No.746/95

O R D E R

1. As per the Hon'ble Sri A.B. Gorthi, Member (A) I

The prayer of the applicant is for a direction to the respondents to reengage him as Casual Mazdoor under the control of Telecom District Engineer, Nizamabad and to consider him for grant of temporary status and subsequent regularisation. The applicant states that he was initially engaged on 4.12.91 and ever since <sup>81/3-</sup> he worked ~~for several~~ <sup>with some</sup> spells. His contention is that he having worked in the Department as Casual Labour, the same should be taken into consideration by the respondents for the purpose of his reengagement.

2. Heard learned counsel for both the parties. Sri K.V. Rao, learned counsel for the applicant has drawn our attention to a decision in O.A.No.993/94 dt. 16.8.94 wherein certain relief was given to the similarly situated employee. Keeping in view the facts and circumstances of the case we deem it just and proper to dispose of this O.A. at the admission stage itself with similar direction. Consequently, the respondents are directed to reengage the applicant if there is work in concerned Division i.e. Nizamabad Division and if his juniors are being continued. It only means that the applicant has to be preferred to fresh recruits if there is going to be fresh recruitment of casual labourers. It is also made clear that for implementation of this order no casual labourers presently engaged will be required to be retrenched.

3. The Original Application is ordered  
accordingly at the admission stage. There is no  
order as to costs. /

*kmv*  
( A.B. Gorthi )  
Member (A)

*Neeladri*  
( V. Neeladri Rao )  
Vice Chairman

Dated 29th June, 1995  
Open Court Dictation

*Amriti 371*  
Deputy Registrar (J)CC

To kmv

1. The Sub Divisional Officer, Telecommunication, Mamareddy, Nizamabad Dist.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Doorsanchar Bhavan, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library CAT.Hyd.
7. One spare copy.

pvm.

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

A N D

A B Gorakhi

THE HON'BLE MR.R.RANGARAJAN: (M(ADMIN))

DATED ---29/6--- 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

OA.No.

in

746 (95)

TA.No.

(W.P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

No Spare Copy

